

**Crl. Revision No. 03/2020  
Gajinder Pal Singh Vs. CBI & Another**

09.09.2020

**Present:** **Revisionist Gajinder Pal Singh in person with Sh. Suyash Kumar Sinha, Advocate/Associate Counsel. Sh. Darshan Lal, Sr. PP for CBI/respondent.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Heard.

It is submitted by Ld. Associate Counsel that as per instructions of main counsel, he wants to withdraw the present revision with liberty to file fresh one before the Hon'ble High Court as a similar revision has already been filed by other co-accused before the Hon'ble High Court against the very same order, which is subject matter of this revision.

Ld. PP submits that this Court had already advised the Ld. Counsel to withdraw this revision in order to avoid any anomaly between two orders, and he has also no objection, if the prayer is allowed.

Heard further.

In view of the submissions of both the parties, the instant revision stands disposed of as withdrawn with liberty to file fresh one before the Hon'ble High Court. Statement of Ld. Associate Counsel recorded to this effect separately through VC.

At this stage, Ld. Associate Counsel also prays for extension of interim protection, already granted, for a period of ten days so that they may file a fresh revision before the Hon'ble High Court. Heard. Considered. The interim protection is extended for 10 days.

**Revision file be consigned to the Record Room.**

**A copy of this order be sent to the Trial Court for necessary**

**compliance and action.**

**A copy of this order be also provided to Ld. Counsel(s) for the parties electronically.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/09.09.2020

**Crl. Revision No. 03/2020  
Gajinder Pal Singh Vs. CBI & Another**

09.09.2020

**Statement of Sh. Suyash Kumar Sinha, Advocate / Associate Counsel for the revisionist, Enrollment No.: D/ 5230/ 2018, Chamber No. 175, Lawyer's Chamber Block-II, Delhi High Court, Phone number: 7338012372.**

**Without Oath**

I am the associate of Sh. Vikram Singh Pawar, main Counsel for the revisionist/accused.

Under instructions from main counsel, I seek to withdraw the present revision with liberty to file fresh one before the Hon'ble High Court.

I further state, under instructions, that the revision preferred by other co-accused, pending before Hon'ble High Court, was filed against the very same order, which is a subject matter in the present revision.

**RO&AC**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/09.09.2020

Statement of **Sh. Suyash Kumar Sinha, Advocate** has been recorded before me through VC.

However, it is directed that signatures of Sh. Suyash Kumar Sinha, Advocate shall be obtained as and when normal functioning of Courts is resumed.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/09.09.2020

**CBI No. 106/2019**  
**CBI No. M/s Saras Cabs and Others**

09.09.2020

**Present:**     **Sh. Umesh Chandra Saxena, Sr. PP for CBI.**  
                  **Ms. Manisha Sharma, Advocate for A-1, A-2 & A-3.**  
                  **Sh. Damanprit Singh Kohli, Advocate for A-4/applicant.**  
                  **Sh. Pankaj Garg, Advocate for A-5.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Re-arguments addressed by Ld. Counsel(s) for all the parties

**List on 14.09.2020 at 02.30 PM for orders.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/09.09.2020

**CC No. 47/2019  
CBI Vs. N. K. Mittal**

**CC No. 78/2019  
CBI Vs. N. K. Mittal and Another**

09.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**Sh. Rohit Gaur, Advocate/Associate Counsel for accused.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Heard.

**Ld. Associate Counsel submits that due to some personal difficulties, their office remained closed for two days. He further submits that they wish to file written synopsis and some time may be granted for the same. In the interest of justice, one more opportunity is extended.**

**Written synopsis, if any, be filed within three working days.**

**List on 16.09.2020 at 02.30 PM for orders.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/09.09.2020